

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 611  
IB-1096/PB/2019  
IA/2100/2020, IVN.P/79/2023

**IN THE MATTER OF:**  
**Mr. Bharat Chug**

**...PETITIONER**

**Vs.**

**M/s. PD Advisory Services LLP**

**...RESPONDENT**

**Section**  
**U/s 7 of IB Code, 2016**

**Order delivered on 15.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :Mr. Navneet R, Adv.  
**For the Respondent/Corporate Debtor** :Mr. Arun Saxena and Ms.  
Nalini Advs for in I.A. No.  
2100/2020.

**ORDER**

Due to paucity of time, matter is adjourned to **21.05.2024**.

**Sd/-**  
**(Court Officer)**